

## APPENDIX- 2 S (ii)

### END USE CUM END USER CERTIFICATE IN CASE OF EXPORT OF CHEMICALS

#### PART 1: PARTIES CONCERNED

- (a) Name of Exporter \_\_\_\_\_  
(b) Name of Buyer \_\_\_\_\_  
(c) Buyer's Address \_\_\_\_\_  
(d) Name of Consignee \_\_\_\_\_  
(e) Consignee's Address \_\_\_\_\_  
(f) Name of End-User \_\_\_\_\_  
(g) End-User's Address \_\_\_\_\_  
(h) Specific Location where the items will be used (if different from (g)) \_\_\_\_\_

#### PART 2: ITEMS

| (a) Description of the item(s) (e.g. Purity/Concentration, IUPAC Name & CAS number) | (b) Quantity/Weight |
|---|---------------------|
|   |                     |
|   |                     |
|   |                     |

- (c) Purchase order Number & Date of signature of contract \_\_\_\_\_

#### PART 3: DECLARATION

- a) The item(s) indicated in PART 2 will be used for \_\_\_\_\_
- b) I/we certify that the above-mentioned items (as detailed in the referenced purchase order) shall not be used for any purpose other than the purpose(s) stated above and that such use shall not be changed nor the items modified or replicated without the prior consent of the Government of India. Post shipment verification shall be allowed if required by the Government of India, as may be applicable.
- c) The end-user shall not himself, or through another, cause the items, or replicas, or derivatives thereof to be re-transferred / sold without the consent of the Government of India, to any party within (country of final destination) \_\_\_\_\_ or outside it.
- d) I/We also certify that the above items imported by us shall not be used to develop, acquire, manufacture, possess, transport, transfer or use, chemical, biological, nuclear weapons or for missiles capable of delivering such weapons and that the chemical(s) will only be used for purposes not prohibited under the Chemical Weapons Convention (CWC).
- e) I/we also certify that all the facts contained in this certificate are true and correct to the best of my knowledge and belief and that I/we do not know of any additional facts that are inconsistent with this certificate.

Signature: \_\_\_\_\_  
(Signature of authorised signatory )

Date: \_\_\_\_\_

Name: \_\_\_\_\_

Designation: \_\_\_\_\_

Address: \_\_\_\_\_

Telephone number: \_\_\_\_\_

Email: \_\_\_\_\_

#### **PART 4 – CERTIFICATION ON BEHALF OF THE RECEIPT STATE<sup>1</sup>**

As an authorised signatory for the government of the recipient state, I confirm that the chemical(s) described in Part 2, will be used by the entity named at 1(f) and that the chemical(s) will only be used for purposes not prohibited under the Chemical Weapons Convention (CWC) and the chemical(s) shall not be transferred to any other person or re-exported from the recipient country.

Signature \_\_\_\_\_  
(signature of official government representative)

Date \_\_\_\_\_

Name: \_\_\_\_\_

Government department/ministry stamp

Designation \_\_\_\_\_

Organization & Contact details: \_\_\_\_\_

[To be submitted, for export of items in Category 1 of SCOMET list, by all entities in the chain of supply on the letterhead of the respective entity. Any additional sheets must be signed by the same person who signs this form.

1: To be filled for transfers of SCOMET Category 1C Chemicals to states not party to the Chemical Weapons Convention